

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


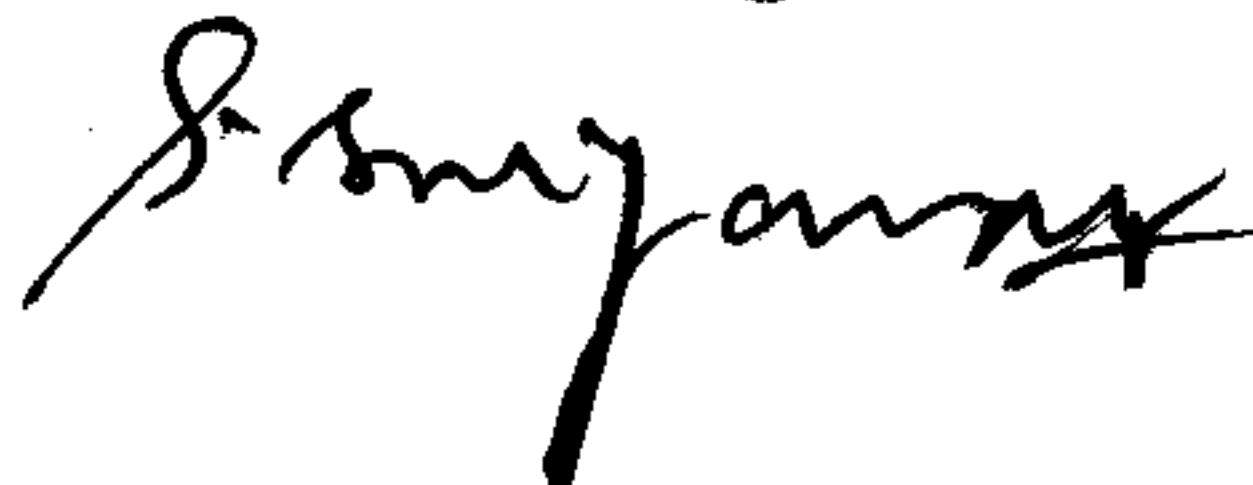
CP No. 59/ 271/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.09.2019**

Name of the Company: Ravindra Gupta
V/s
Shree Balaji Dyeing and Printing Mill Pvt Ltd & 2
Ors

Section of the Companies Act: Section 271(e) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	TIRTH NAYAK	Adv.	Petitioner	
2.	S. Suryanjan	Advocate	Respondent	

ORDER


The Parties are represented through their respective Counsel(s).


Proxy Counsel for the Petitioner requested for some time to file rebuttal documents, in pursuance to reply filed by the Respondent.

The Permission is granted.

The Petitioner to file rebuttal document(s) within **two** weeks by serving an advance copy to the Respondent.

List the matter on 04.11.2019.


[PRASANTA KUMAR MOHANTY]
MEMBER (TECHNICAL)


[HARIHAR PRAKASH CHATURVEDI]
MEMBER (JUDICIAL)

Dated this the 30th day of September, 2019.